

(a)

OA 635/9st

30-12-2002

Hon. Mr. Justice R.R.K. Trivedi, V.C  
Hon. Maj Gen. K.K. Srivastava, A.M

It appears that the counsel for the applicant shri M.A. Siddiqui died long back. However, the applicant has not taken any care to prosecute this application. As a matter of one opportunity issue notice to him to engage another counsel returnable within a month.

List on 11-2-2003.

A.M

V.C

24.3.03

Hon. Maj. Gen. K.K. Srivastava, A.M.  
Hon. Mr. A.K. Bhatnagar, J.M.

Madhu/

In this O.A., the applicant was being represented by Sri M.A. Siddiqui who expired long back. By order dated 30.12.02, the applicant was given one opportunity to engage another counsel. The notice was issued on 18.2.03 with direction to engage another counsel in case the applicant is interested in prosecuting this application. As per the office report ~~neither~~ neither any power nor undelivered notice has been received so far. It appears that the applicant is no more interested in prosecuting this application.

The O.A. is, therefore, dismissed in default for non-prosecution. No costs.

OR.

This file could not be listed on due date as the same is found only on 14/2/03 after rough ~~search~~ search. Submitted for fixing date.

P14/2

If approved, may be listed on 24.3.03.

DR/TS  
14/2/03

AK  
J.M.

A.M.